Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 162 of 2013 & IA 238 of 2013

Dated : 29th July, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Inox Renewable Ltd. ....Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant (s): Mr. M.G. Ramachandran
Mr. Vishal Gupta
Mr. Kumar Mihir

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 238 of 2013 (Appl. for stay) to the Respondents returnable on 21.08.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on ***21.08.2013***. No coercive action be taken till the next date of hearing.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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